

GOVERNMENT OF INDIA OFFICE OF THE INCOME TAX OFFICER, TDS WARD, D.P.THOTTAM, MUTHIALPET, PUDUCHERRY-605 003

Telephone & Fax: (0413) 2211005 email: <u>pudu</u>

email: puducherry.ito.tds@incometax.gov.in

Liquidation/TDS / PDY /2022-23

Dated: 18-08-2022

DIN Number CHE/WT/153/11/18082022/00243

To

Shri. K. Suresh, MBA., BL. ACS., Interim Resolution Professional of M/s. Azimuth Software India Pvt. Ltd., No.14, Second Floor, Muthu Street, Santhome, Chennai – 600 004.

Sir,

Sub: Admission of claim - in the case of M/s. Azimuth Software India Pvt. Ltd.,

(TAN: CHEA03378E) - Reg.

Ref: Your own letter dated 01.08.2022.

Please refer to the above.

This office is in receipt of your letter in reference, requesting to submit our claim in Form-B in respect of statutory dues recoverable from M/s. Azimuth Software India Pvt. Ltd., (TAN: CHEA03378E) as on 18.08.2022.

Hence, admission of claim in prescribed Form-B to the tune of Rs.11,46,564/- along with demand pending status in TRACES portal against the deductors TAN as on 18.08.2022 is enclosed herewith.

Yours faithfully,

TAX OF TA

(R GÁNESAN)
Income Tax Officer
TDS Ward, Puducherry

SCHEDULE

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES (Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 18.08.2022

To

Shri. K. Suresh, MBA., BL. ACS., Interim Resolution Professional of M/s. Azimuth Software India Pvt. Ltd., No.14, Second Floor, Muthu Street, Santhome, Chennai – 600 004.

From

Income Tax Officer, TDS Ward, DP Thottam, Muthialpet, Pondicherry – 605003.

Subject: Submission of proof of claim.

Madam/Sir,

Income Tax Officer, TDS Ward, hereby submit this proof of claim in respect of the corporate insolvency resolution process in the case of M/S AZIMUTH SOFTWARE INDIA PVT. LTD, NO.4 B/1, 30 FEET ROAD, AZEEZ NAGAR, REDDIARPALAYAM, PONDICHERRY – 605010. (CHEA03378E). The details for the same are set out below: (TAN: CHEA03378E)

1.	NAME OF OPERATIONAL CREDITOR	Income Tax Officer,
		TDS Ward, Pondicherry.
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR	no Tex Office TDS Work D.R. Thomas No order, pumper: AADHAAR Carde
	(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	आर. गणेसन / R. GANESAN आयकर अधिकारी, दी दी एस. वार्ड Income Tax Officer, TDS Ward परच्चेरी / Puducherry.
3.		Income Tax Office, TDS Ward, D.P. Thottam, Muthialpet, Pondicherry – 605003. 0413-2211005 puducherry.ito.tds@incometax.gov.in
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	

5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	AZIMUTH SOFTWARE INDIA PVT. LTD. FAILED TO DEDUCT AND PAY TDS, INTEREST ETC. FOR THE FINANCIAL YEARS 2007-08 TO 2019-20.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Shri, K. Sunsh, MDA, RL ACS,
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	
	ture of operational creditor or person authorse enclose the authority if this is being subm	rised to act on his behalf nitted on behalf of an operational creditor]
	NESAN ME TAX OFFICER	NAME OF OPTIMISMAN COURTS
	te Tax Office, TDS Ward, D.P. Thottam, M	futhialnet, Pondicherry – 605003.

^{*}PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

- I, <u>R. GANESAN</u>, Income Tax Officer, TDS Ward, D.P. Thottam, Muthialpet, Pondicherry 605003 hereby declare and state as follows: -
- 1. M/s. AZIMUTH SOFTWARE INDIA PVT. LTD. (CHEA03378E), NO.4 B/1, 30 FEET ROAD, AZEEZ NAGAR, REDDIARPALAYAM, PONDICHERRY 605010 the corporate debtor was, at the insolvency commencement date, being the 18th day of August 2022 actually indebted to me in the sum of Rs.11,46,564/-.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: (Enclosed copy of Traces showing consolidated TDS demand.)
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
- 4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: N.A.

 [Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtorand the creditor which may be set-off against the claim].

Date: 18/08/2022 Place: Pondicherry



(Signature of the claimant)
(R. GANESAN)
Income Tax Officer
TDS Ward Pondicherry.

VERIFICATION

I, <u>R. GANESAN</u>, Income Tax Officer, TDS Ward, Pondicherry, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at Pondicherry on this 18th day of August, 2022.



(Signature of the claimant)
(R. GANESAN)
Income Tax Officer
TDS Ward Pondicherry.

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

Change Password Log Out





TRACES

TDS Reconciliation Analysis and Correction Enabling System

Downloads MIS Reports Correction Manual Demand Management Accounting TDR Enforcement Welcome Dashboard Tickets

Lower/No Deduction Certificate Quality Cases

Demand Do	etails			Details of Notice F	Previously issue
900000	For TAN: C	HEA03378E , Name of TA	N: AZIMUTH SOFTWARE INDIA	PRIVATE LIMITED	
Financial Year	CPC Processed demand generated from 18 October 2012 (Rs.)	Demands Uploaded by Field AO (Rs.)	CPC Generated (Penalty, 201 etc) Demand (Rs.)	ITD System Demand generated up to 18 October 2012 (Rs.)	Amount (Rs.)
2007-08	-			4380.00	4380.00
2008-09				20990.00	20990.00
2010-11			-	0.00	0.00
2012-13	1250.00	-			1250.00
2013-14	27280.00				27280.00
2014-15	61630.00		•		61630.00
015-16	5480.00	395552.00	Section of the section of the		401032.00
016-17	5240.00	609852.00			615092.00
017-18	2410.00	-			2410.00
2018-19	12390.00	-			12390.00
2019-20	110.00				110.00
Total Amount (Rs.)	115790.00	1005404.00	0	25370.00	1146564.00
	Im	port in excel Re pr	int Previous Notice View,	Preview Notice	

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आर. गणिसन / R. GANESAN आयकर अधिकारी, टी.डी.एम. वार्ड Income Tax Officer, TDS Ward पुदुच्चेरी / Puducherry.



தொழிலாளர் அரசு காப்பீட்டுக் கழகம் (தொழிலாளர் மற்றும் வேலைவாய்ப்பு அமைச்சகம், (காக பக்க்இ कर्मचारी राज्य बीमा निगम (श्रम एवं रोजगार मंत्रालय, मारत सरकार) **EMPLOYEES' STATE INSURANCE CORPORATION** (Ministry of Labour & Employment, Govt. of India)



மன்டல அலுவலகம் / भेत्रीय कार्यालय / REGIONAL OFFICE

இ.எஸ்.ஐ.சி வளாகம், புவள்கரே வீதி, முதலியார்பேட்டை, புதுச்சேரி - 605004

क रा.वी.नि. भवन, युवनकरे मार्ग, मुवलियारचेट, युवच्चेरी – 605 004 ESIC COMPLEX, BOUVANKARE STREET, MUDALIARPET, PUDUCHERRY – 605 004 Phone: 0413 2357642 Email: rd-pondi@esic.nic.in

No: 55-00-021625-000-0911 / Legal (CIRP/Liquidation)

Dated: 04,08.2022

To

Shri K. SURESH, (Resolution Professional),

Second Floor, No.14, Muthu Street. Santhome, Chennai - 600 004.

Mobile No. 9994911117

Email: suresh@lawdharma.com & sureshlawdharma@gmail.com

Statutory dues payable under the ESI Act, 1948 in r/o.M/s. Azimuth Software

India (P) Ltd., Puducherry, ESI Code No.55-00-021625-000-0911 - Reg.

NCLT, Order in IA(IBC)/1182(CHE)/2021 in IBA/1302/2019, dated 22.07.2022. Ref:

Sir,

I herewith enclose FORM-B (Proof of Claim by Operational Creditors Except Workmen and Employees) for recovering the pending dues against M/s. Azimuth Software India (P) Ltd., Regd. Office: No.67 & 68, Sringeri Madam Street, Sivaganga Nagar, Anna Nagar Extn., Puducherry-605005. The copy of pending certificates are also attached herewith and the summary of the same is tabulated hereunder for kind reference.

Also, kind attention of the Official Liquidator is hereby drawn to the provisions of Section 94 of the ESI Act which inter-alia provides that the Corporation's dues will have priority over the unsecured debts of wound up company, in distribution of the proceeds of the assets of the insolvent company.

Hence, it is requested to settle the ESI dues with utmost priority. Your kind co-operation is highly solicited.

The Summary of the pending claims/certificates:

Sl.No.	Claim Name & No.	Dated	Claim Period	Claim Amount (Rs.)
1	C-18 (Actuals) / 7987	28.09.2020	07/17 to 03/19	Rs.2,89,956
2	C-18 (Adhoc) / 7988	28.09.2020	04/19 to 03/20	Rs.89,744
			Total	Rs.3,79,700

Encl: As above

Yours faithfully, Ranamaman

(P.V. RAMANADHAN) ASSISTANT DIRECTOR (LEGAL)

P.V. RAMANADHAN/ पी.वी. रामनाथन Assistant Director/ सहायक निदेशक E.S.I. Corporation/ क.रा.बी. निगम Regional Office / क्षेत्रीय कार्यालय Puducherry/ पुदुच्चेरी

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 16 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

Date: 04.08.2022

To

Shri K. SURESH, (Resolution Professional),

Second Floor, No.14, Muthu Street,

Santhome, Chennai - 600 004.

Mobile No. 9994911117

Email: suresh@lawdharma.com & sureshlawdharma@gmail.com

From

The Assistant Director,

ESI Corporation, Regional Office, ESIC Complex, R.S. No.89/2, Bouvankare Street, Mudaliarpet, Puducherry – 605004.

Subject: Submission of proof of claim in respect of the voluntary liquidation of M/s. Azimuth Software India (P) Ltd., Regd. Office: No.67 & 68, Sringeri Madam Street, Sivaganga Nagar, Anna Nagar Extn., Puducherry-605005 under the Insolvency and Bankruptcy Code, 2016.

Ref: NCLT, Order in IA(IBC)/1182(CHE)/2021 in IBA/1302/2019, dated 22.07.2022.

Sir,

The Assistant Director, hereby submits this proof of claim in respect of the voluntary liquidation of $\underline{M/s}$. Azimuth Software India (P) Ltd., Puducherry. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	THE ASSISTANT DIRECTOR	
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	EMPLOYEES' STATE INSURANCE CORPORATION (ESIC), REGIONAL OFFICE, ESIC COMPLEX, R.S. NO.89/2, BOUVANKARE STREET MUDALIARPET, PUDUCHERRY-605 004. Phone: 04132357642, Fax: 04132357662 Email: rd-pondi@esic.nic.in Website: www.esic.nic.in	
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT VOLUNTARY LIQUIDATION PROCESS COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	Rs.3,79,700/-	
4.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	NIL	
Tu 5, a	DETAILS OF HOW AND WHEN DEBT INCURRED	Statutory Dues - Contribution to ESIC	
6.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE PERSON AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	ATOH & STADOVOA	
7.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANYOTHER SECURITY	6 dE 186 Jid NIL	
8.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL -	
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED		
10.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	DOCUMENTS ATTACHED	

SIGNATURE OF OPERATIONAL CREDITOR OR PERSON AUTHORISED TO ACT ON HIS BEHALF	Danwahan
NAME IN BLOCK LETTERS	P.V. RAMANADHAN
POSITION WITH OR IN RELATION TO CREDITOR	ASSISTANT DIRECTOR
ADDRESS OF PERSON SIGNING	EMPLOYEES' STATE INSURANCE CORPORATION (ESIC), REGIONAL OFFICE, PUDUCHERRY

^{*}PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

- I, P.V. RAMANADHAN, Assistant Director, currently residing at Employees' State Insurance Corporation (ESIC), Regional Office, ESIC Complex, R.S. No.89/2, Bouvankare Street, Mudaliarpet, Puducherry-605 004, do solemnly affirm and state as follows:
 - 1. The above named corporate person was, at liquidation commencement date, that is, the 22 day of 1014 2022 and still is, justly and truly indebted to me in trade, or, as the case may be for a sum of Rs.3,79,700/-.
 - 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Documents Attached]
 - 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
 - 4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate person and the operational creditor which may be set-off against the claim.]

Solemnly, affirmed at Puducherry

on

day, the

05 day

of AUGUST 2022

Before me,

D. DEIVASSIGAMANY, B.A., LL.B. ADVOCATE & NOTARY PUBLIC "SWARNAVAASAM" 58, LAPORTE STREET, PUDUCHERRY • 1 Cell; 98435 33515

VERIFICATION

Ramanather

Deponent's Signature

P.V. RAMANADHAN/ पी.वी. रामनाधन
Assistant Director/ सहायक निदेशक
E.S.I. Corporation/ क.रा.बी. निगम
Regional Office / क्षेत्रीय कार्यालय
Puducherry/ पुदुच्चेरी

I, the Deponent hereinabove, do hereby verify and affirm that the contents of above paras of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Puducherry on this 05 day of AUGUST 20 22

Ramunahan

Deponent's Signature

P.V. RAMANADHAN/ पी.वी. रामनाथन Assistant Director/ सहायक निदेशक E.S.I. Corporation/ क.रा.बी. निगम Regional Office / क्षेत्रीय कार्यालय Puducherry/ पुदुच्चेरी



REGIONAL OFFICE EMPLOYEES' STATE INSURANCE CORPORATION

Regd.A.D.

RO-Puducherry

C18-

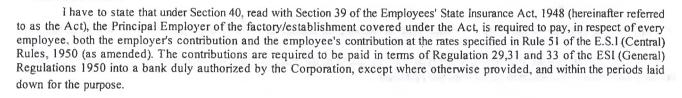
R.S. No. 89/2, 1st Floor, Bouvankare street, Mudaliarpet, Puducherry - Actual 605004

NO:55000216250000911/C-18(Act.)/ To,
To,
1.Shri. Sampath Natesan,
No.211, Chetty Street, Puducherry-605 001.

Date:28/09/2020

2. M/s AZIMUTH SOFTWARE INDIA PVT LTD, No. 67 & 68 Sringeri Madam Street, Sivaganga Nagar, Anna Nagar Extn.,,Puducherry

Dear Sirs,



It is regretted that you have so far not paid the Contribution as per provisions of Law for the period (s) given below, as seen from the Monthly Details of Contributions submitted by you in the Form 6 Register under Regulation 32 of ESI (General) Regulations, 1950. / pointed out by this office letter of even number dated

SNo.	Defaulting Period	Defaulting Amount		
1	Jul2017	16765		
2	Aug2017	16773		
3	Sep2017	18176		
4	Oct2017	17733		
5	Nov2017	16108		
6	Dec2017	16287		
7	Jan2018	16748		
8	Feb2018	15755		
9	Mar2018	15994		
10	Apr2018	15957		
11	May2018	18255		
12	Jun2018	15678		
13	Jul2018	16049		
14	Aug2018	12679		
15	Sep2018	10291		
16	Oct2018	8199		
17	Nov2018	8220		
18	Dec2018	8152		
19	Jan2019	8684		
20	Feb2019	8703		
	1			

P.V. RAMANADHAN/ पी.वी. रामनाथ Assistant Director/ सहायक निदेशक E.S.I. Corporation/ क.रा.बी. निगम Regional Office / क्षेत्रीय कार्यात्वय Pudacherry/ पुदुक्वोरी

21	Mar2019	8750
Total		289956

- 1. Please note that any contribution payable under the Act may be recovered under Section 45 C to 45 I of the Act.
- 2. It may also please be noted that in case of failure to pay contributions in accordance with Regulation 29, read with Regulations 31 of the ESI (General) Regulations 1950, interest @ 12% per annum becomes payable under Section 39(5) of the Act on arrears of contributions for each day of default or delay in payment of contributions. Any interest payable under Section 39 (5) of the act may be recovered under Section 45 C to 45 I of the Act.
- 3. Please take notice that unless contributions outstanding upto date are paid immediately and in any case within 15 days thereof under intimation to this office, this office will be constrained to cause the same to be recovered under Section 45 C to 45 I of the Act.

Yours faithfully,

ASSTT./DY.DIRECTOR
Authorised Officer

NOTE: In case you have already paid the amount please intimate the Challan number date of payment and the name of the bank.

In case you are not the Principal Employer or have ceased to be the Principal Employer, you are requested to please intimate the date from which you ceased to be the Principal Employer.

WARNING: Please note that failure to pay contributions in time attracts provisions of Sec. 85 A and 85 B of the Act, rendering you liable for prosecution and payment of damages which may be equal to the amount of arrears.

P.V. RAMANADHAN/ पी.वी. रामनाधन Assistant Director/ सहायक निर्देशक E.S.I. Corporation/ क.रा.बी. निगम Regional Office / क्षेत्रीय कार्यालय Puducherry/ पुदुच्चेरी



REGIONAL OFFICE EMPLOYEES' STATE INSURANCE CORPORATION

RO-Puducherry

Regd.A.D. C18-Adhoc

R.S. No. 89/2, 1st Floor, Bouvankare street, Mudaliarpet, Puducherry - 605004

NO:55000216250000911/C-18(Adhoc)/ 7988

Date:28/09/2020

To, 1.Shri. Sampath Natesan, No.211, Chetty Street, Puducherry-605 001.

2.M/s AZIMUTH SOFTWARE INDIA PVT LTD, No. 67 & 68 Sringeri Madam Street, Sivaganga Nagar,Anna Nagar Extn., Puducherry-605001.

Dear Sirs,

I have to state that under Section 40, read with Section 39 of the Employees' State Insurance Act, 1948 (hereinafter referred to as the 'Act), the Principal Employer of the factory/establishment covered under the Act, is required to pay, in respect of every employee, both the employer's contribution and the employee's contribution at the rates specified in Rule 51 of the E.S.I (Central) Rules, 1950 (as amended). The contributions are required to be paid in terms of Regulation 29,31 and 33 of the ESI (General) Regulations 1950 into a bank duly authorized by the Corporation, except where otherwise provided, and within the periods laid down for the purpose.

A Monthly Detail of Contributions is to be submitted in Form 6 at the end of each month as specified under Regulation 32 of the ESI (General) Regulations, 1950.

- 1. In case of failure to pay contributions in accordance with Regulation 29 read with Regulation 31 of ESI (General) Regulations 1950; interest @ 6% per annum up to 19.10.1989 @ 12% w.e.f. 20.10.89 to 31.8.94 @ 15% from 1.9.94 to 30.9.05 and 12% from 1.10.05 onwards under Regulation 31 A of the ESI (General) Regulations 1950 is also liable to be paid by the principal employer on the arrears of contributions for each day of default or delay in payment of contributions. Any interest payable under the ESI Act or the Regulations framed thereunder may be recovered as arrears of land revenue under section 45 C to 45 l of the ESI Act.
- 2. Information has been laid before the Regional Director /Joint Director/Deputy Director/Asstt. Director of ESI Corporation and on consideration whereof he has reason to believe:-
 - 1) That you have so far not paid the contributions as per provisions of the Law and have also not submitted monthly details of contributions:-

Apr2019,May2019,Jun2019,Jul2019,Aug2019,Sep2019,Oct2019,Nov2019,Dec2019,Jan2020,Feb2020,Mar2020



- (2) That you have failed to furnish any particulars of the contributions actually due in respect of your employees for the above said periods as worked out on the basis of your records.
- (3) That you have failed to produce the relevant records of contributions payable, before the Insurance Inspector, who visited your factory/establishment on______
- (4) You have also not paid arrears of contribution for the period Apr2019,May2019,Jun2019,Jun2019,Aug2019,Sep2019,Oct2019,Nov2019,Dec2019,Jan2020,Feb2020,Mar2020 as pointed out in this office letter No. 55000216250000911 dated 28/09/2020

P.V. RAMANADHAN/ पी.वी. रामनाथन Assistant Director/ सहायक निदेशक E.S.I. Corporation/ क.रा.बी. निगम Regional Office / क्षेत्रीय कार्यालय Puducherry/ पुदुच्चेरी (5) You have also failed to pay the contribution on the omitted 'wages' on which contribution was payable but not paid which were detected by Insurance Inspector/s during the inspection of your records on dates _____ and which were duly reported to you vide Visit Note dated _____ duly acknowledged by you/your representative

3. Please note that under Section 45-A of the Act, where in respect of a factory/establishment no details, particulars, registers or records are submitted, furnished or maintained in accordance with the provisions of Section 44, the Corporation may, on the basis of information available to it, by an order determine the amount of contributions payable in respect of employees of such factory/establishment and the same can be caused to be recovered under Section 45 C to 45 I of the said Act.

4. And whereas it is proposed to determine and recover the amount of contribution payable in respect of the employees of your factory/establishment under Section 45 A of the Act as under:-

S.No	Nature of Dues*	Period*	No of Employees	Average Wages	Basis for Calculation (6.5% * No of Employees * Average Wages * No of Months)	Amount of Contribution
1	Defaulter	3	14	11550	6.5%*14*11550*3	31532
2	Defaulter	9	14	11550	4.0%*14*11550*9	58212
Total	Derauter	1 1			8	9744

And whereas it is proposed to afford M/s AZIMUTH SOFTWARE INDIA PVT LTD, an opportunity to show cause against the said determination and recovery.

Please show cause within 30 days hereof as to why assessment should not be made as proposed above. In case you have any objections, you are hereby given an opportunity to explain the same and / or to file a statement giving full particulars of the contributions actually due as per your records for the above said period within the time specified above. In case you desire to represent your case personally you may appear before the undersigned in person or through an authorized representative on 28/10/2020 with necessary documents to explain your case.

5. Please take notice that unless your explanation and/or a statement as mentioned in para 4 above giving the actual dues for the periods in question is submitted to this office within the time specified as above, this office shall proceed with the case on merits and an order shall be passed under Section 45 A of the Act determining the amount of contributions due from you together with the interest payable on the said amount for each day of default or delay in payment of contribution @ 6% per annum up to 19.10.1989, @ 12% w.e.f. 20.10.1989 to 31.08.1994 @ 15% from 1.9.94 to 30.9.05 and 12% from 1.10.05 onwards under Regulation 31 A of ESI (General) Regulations, 1950 and the same shall be recovered as arrears of Land Revenue under Section 45 C to 45 I of the Act.

Yours faithfully,

ASSTT./DY.DIRECTOR
Authorised Officer

NOTE: In case you have already paid the amount please intimate the Challan number, date of payment and the name of the bank.

In case you are not the Principal Employer or have ceased to be the Principal Employer, you are requested to intimate the date from which you ceased to be the Principal Employer.

WARNING: Please note that failure to pay contributions in time attracts provisions of Sec.85 and 85 B of the Act, rendering you liable for prosecution and payment of damages which may be equal to the amount of arrears.

P.V. RAMANADHAN/ पी.वी. रामनाथन
Assistant Director/ 'सहायक निदेशक
E.S.I. Corporation/ क.रा.बी. निगम
Regional Office / क्षेत्रीय कार्यालय
Puducherry/ पुद्च्येशी